

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA Nos. 36(CH) 2024, 566(CH)2020,1070 (CH)2024
in
C.P. (IB)/118(CH)2019
(Admitted)

IN THE MATTER OF:

V. K. Traders

...Petitioner

Vs.

Tripurari agro

...Respondent

Under Section: 9, IBC 2016, 60(5), 66(1), R 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 11.06.2024.

Sd/-

Court Officer

Preeti
09.05.2024